

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-536(PB)/2017**

**IN THE MATTER OF:**

**Sanghvi Movers Limited**

.... **APPLICANT / PETITIONER**

**Vs**

**Predominant Engineers And Contractors  
Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 16.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR  
Hon'ble President**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER**

:- Mr. Nitin Tambwekar, Mr. B.S. Sai,  
Advocates

**ORDER**

Learned Counsel for the petitioner states that dasti notices could not be served as the officer of the company was not readily available. Notices were issued on 20.12.2017. These are time bound proceedings. We grant further time to serve the respondents for 30<sup>th</sup> January, 2018. However, the same shall be subject to payment of Rs. 10,000/- as cost. This should be deposited in the Prime Minister's National Relief Fund. The receipt acknowledging the amount shall be produced.

List the matter on 30<sup>th</sup> January, 2018.

Sd/-

**(M. M. KUMAR)  
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**